

(d) Price revision of cine colour positive film has been kept in abeyance.

[*Translation*]

ALLOCATION FOR JODHPUR LIFT CANAL WATER SUPPLY SCHEME

262. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to allocate Rs. 9.54 crores under Border Area Development Programme for Jodhpur Lift Canal Water Supply Scheme during the year 1990-91;

(b) whether this amount has been provided to the State Government;

(c) if not, the reasons therefor; and

(d) the time by which the amount is likely to be made available ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) to (d) Do not arise.

PROMOTION OF SMALL SCALE INDUSTRY

263. SHRI GIRDHARI LAL BHARGAVA Will the PRIME MINISTER be pleased to state :

(a) whether the Government had earlier started any scheme for promotion of small scale industry;

(b) if so, the amount of grants provided during the last three years of its operation;

(c) whether this scheme has been discontinued from September 30, 1988;

(d) if so, the reasons therefor;

(e) whether the Government propose to provide grants to those industrialists who had taken effective steps to set up industries under this scheme by September 30, 1988 but the allocation of the grant was not made by that time; and

(f) if not, the reasons therefor ?

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THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN) : (a) to (f) Under the Central Investment Subsidy Scheme, 1971 entrepreneurs setting up industrial units in the centrally declared backward areas were eligible for graded rates of subsidy on their fixed investments. The scheme was applicable to small scale units as well.

The reimbursements made under the scheme to the States/Union Territories during the last three years are as follows :—

Year	(Rs. in crores)
1988-89	154.97
1989-90	81.30
1990-91	127.41

The scheme has been discontinued w.e.f. 30th September, 1988. However, the State Governments/Union Territory Administrations were advised that payment made upto 30-9-1988 in respect of non-manufacturing activities and 31-12-1989 in respect of manufacturing activities provided the projects were approved before 30-9-1988 would be eligible for reimbursement by the Central Government.

[*In hsh*]

TAKE OVER OF KELTRON

264. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state :

(a) whether the financial position of the Kerala State Electronic Development Corporation (KELTRON) has improved after a part of it being taken over by the Union Government;

(b) if so, the details thereof;

(c) whether the Union Government propose to take full control of KELTRON; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA) : (a) and